

ITEM NO.5+13+14

COURT NO.5

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).1359/2017

TECHI TAGI TARA

Appellant(s)

VERSUS

RAJENDRA SINGH BHANDARI &amp; ORS.

Respondent(s)

(WITH APPLN.(S) FOR STAY ON IA 2/2017 AND FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 3/2017 AND FOR [STAY] ON IA 50093/2017)

WITH

C.A. No. 1561/2017 (XVII)

(FOR STAY APPLICATION ON IA 2/2017 AND FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 3/2017)

C.A. No. 4917/2017 (XVII)

( FOR [PERMISSION TO FILE ANNEXURES] ON IA 5/2017)

C.A. No. 4936/2017 (XVII)

(FOR STAY APPLICATION ON IA 3/2017)

C.A. No. 5735/2017 (XVII)

(FOR STAY APPLICATION ON IA 1/2017 AND FOR STAY APPLICATION ON IA 2/2017)

C.A. No. 1360/2017 (XVII)

(FOR EX-PARTE STAY ON IA 2/2016 AND FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 3/2017 AND FOR ON IA 4/2017)

C.A. No. 2481/2017 (XVII)

(FOR PERMISSION TO FILE APPEAL ON IA 1/2017 AND FOR STAY APPLICATION ON IA 3/2017)

C.A. No. 526/2017 (XVII)

(FOR EX-PARTE STAY ON IA 2/2017 AND FOR ON IA 3/2017)

C.A. No. 8377-8378/2017 (XVII)

(WITH PRAYER FOR INTERIM RELIEF AND FOR PERMISSION TO FILE APPEAL. ON IA 48187/2017 FOR CONDONATION OF DELAY IN FILING ON IA

48189/2017 FOR STAY APPLICATION ON IA 48191/2017 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 48193/2017)

C.A. No. 9498/2017 (XVII)  
(IA No.58557/2017-APPROPRIATE ORDERS/DIRECTIONS)

C.A. NO.10471/2017 (XVII)  
(WITH APPLN.(S) FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND STAY APPLICATION)

C.A. NO.10472-10473/2017 (XVII)  
(WITH APPLN.(S) FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND STAY APPLICATION)

Date : 16-08-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR  
HON'BLE MR. JUSTICE DEEPAK GUPTA

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Mr. Jaideep Gupta, Sr. Adv.

Mr. Sapam Biswajit, Adv.

Mr. Naresh Kumar Gaur, Adv.

Mr. Ashok Kr. Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

We have heard learned counsel for the appellants.

Since there was a request for an adjournment on behalf of Respondent No.1, we adjourn the matter to 21<sup>st</sup> August, 2017.

In view of that, there is no appearance on behalf of Respondent No.1.

However, while adjourning the matter to 21<sup>st</sup> August, 2017, we make it clear that in case no one appears on behalf of Respondent No.1, we will proceed in pronouncing orders.

(SANJAY KUMAR-I)  
AR-CUM-PS

(MADHU NARULA)  
COURT MASTER